

DIVISION BENCH
COURT - II

O-201

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/972(KB)2018
IA(I.B.C)/991(KB)2022, IA(I.B.C)/1553(KB)2022,
IA(I.B.C)/1617(KB)2022, IA(I.B.C)/24(KB)2023,
IA(I.B.C)/1716(KB)2022, IA(I.B.C)/1326(KB)2022,
IA(I.B.C)/1006(KB)2022, IA(I.B.C)/521(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16TH JANUARY, 2023, 02:00 P.M

IN THE MATTER OF	BELL FINVEST [INDIA] LIMITED. VS DUCKBILL DRUGS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Counsel/ Authorised Representative appeared through physically/Video Conference:

Mr. Shaunak Mitra,Adv.] For the Liquidator

Ms.Debaleena Ganguly,Adv.]

Mr. Santana Brahma, Liquidator]

Mr. Mainak Bose,Adv.] For Respondent No.1 & 2 in IA 1006/2022

Mr.Rishav Banerjee,Adv.]

Mr. Pampa Dey(Dhabal),Adv.]

Mr. Mainak Bose, Adv.] For Respondent No.3 in IA 1006/2022

Mr. Rishav Banerjee,Adv.]

Mr.Ramesh Chandra Prusti,Adv.]

Ms. Mahuya Ghosh,Adv.]

Ms.Smriti Das,Adv.]

Mr. Binay Kr. Upadhyay,Adv.] Respondent No. 4 in IA 1006/2022

Mr. Avishek Guha, Adv.] In IA 1153 /2022

Mr.Chitresh Saraogi,Adv.]

Ms. A.Dutta,Adv.]

Mr. Aniruth Purusothaman G,Adv.] For the Applicant

ORDER

1. Ld.Sr.Counsel /Counsel for the parties present.
2. **IA(IBC) 1553/KB/2022-** Let a copy of this application be served upon the Respondents. One week's time is granted to the Ld. Counsel for the Respondent to file reply affidavit in the matter.

3. In the meantime both the parties shall not precipitate of the matter Trademarks any further.
4. List this matter on **23/02/2023**.
5. **IA(IBC)1006/KB/2022**- Time was extended to file reply affidavit by the Ld. Counsel for the Respondent within two weeks as a last opportunity, upon payment of cost of Rs. 10,000/- in the account of **Prime Minister's National Relief Fund**.
6. List the matter on **23/02/2023**.
7. **IA(IBC)1326/KB/2022**- is an application taking on record 6th Progress Report. Progress report is given at page 18 and this petition is duly sworn on at page 17. Progress Report is taken on record and IA is accordingly allowed and disposed of.
8. **IA(IBC)24/KB/2022**- is an application taking on record 7th progress report. Progress report at page 19 and this petition is duly supported by an affidavit at page 18. Progress report is taken on record and IA is accordingly allowed and disposed of.
9. **IA(IBC)1716/KB/2022**- is an application filed under Regulation 44(2), Liquidation Process Regulation, 2016 for extension of period of 120 days from 12/02/2023. The reasons for extension in mentioned in Para 'Q' and Para 'P'.Ld.Counsel for the Liquidator has indicated in Para Q of the application that at least three applications are pending before this Tribunal and one before the Hon'ble High Court bearing WPA no. 24933/2022 relating to wrongful transfer of trademarks.
10. In view of the above circumstances, we extend the further period by 120 days from 12/02/2023. Accordingly, IA is allowed and disposed of.
11. **IA(IBC)1617/KB/2022**- is an application for taking on record the modified list of stakeholders. It has been mentioned by the Ld. Counsel appearing for the liquidator that pursuant to the order of this Adjudicating Authority dated 14/10/2022 in IA No. 452/2022, the claims of the workmen have been considered and accordingly revised list has been prepared which is at Annexure-F of the application. Modified list of stakeholders is taken on record and IA is accordingly allowed and disposed of.
12. **IA(IBC)991/KB/2022**- Let copy of the reply be served to the applicant. List the matter on **23/02/2023**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)